

[17 May, 2002]

RAJYA SABHA

Sl. No.	States	Amount released in 2001-2002	No. of Madarsas
6.	Uttar Pradesh	0.37	(For carrying out evaluation studies of madarsas in Uttar Pradesh)
7.	West Bengal	1.40	20 (Establishment of book banks)
TOTAL		201.08	712

Reservation for disabled teachers

5447. SHRI GHULAM NABI AZAD:
DR. T. SUBBARAMI REDDY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state

(a) whether the Supreme Court directed the Centre and the University Grants Commission to provide 3 per cent reservation in teaching posts for physically and visually disabled persons.

(b) if so, whether the Supreme Court Bench directed the UGC to give relaxation of 5 per cent marks at the Master's Degree level to the disabled, as was being given to the Scheduled Castes and Scheduled Tribes; and

(c) if so, to what extent the Centre and the UGC has issued instructions to the concerned authorities to implement the Supreme Court's orders?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT [DR. (SHRIMATI) RITA VERMA]: (a) and (b) The apex court was satisfied with the stand of the UGC on the provisions of reservation available in teaching posts for physically and visually disabled persons; therefore no direction was issued. However,

the Hon'ble Court observed that the benefit of 5 per cent relaxation in marks obtained at the Master's level for appearing in the NET examination conducted by UGC should be made available to all disabled persons as done in the case of SC/ST candidates.

(c) As a follow-up action, the UGC has issued instruction providing 5 per cent relaxation at Master's level to disabled candidates for appearing in NET examinations.

Checks on prostitution

5448. SHRI NANA DESHMUKH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government's attention has been drawn to the news-item captioned "59 girls rescued from brothels" appearing in the Hindustan Times of 26th December, 2001:

(b) if so, whether it is a fact that most of these young girls belonged to Nepal, Andhra Pradesh and West Bengal, and the rescue operation was helped by a NGO in the Capital;

(c) if so, what are the details thereof; and

(d) what steps are being taken to constitute a permanent machinery, in order to check prostitution of under-aged girls?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN): (a) to (c) Yes, Sir. In a rescue operation in brothels in the Union Territory of Delhi on 24th December, 2001, 59 girls have been rescued. Of these, 27 girls belonged to Andhra Pradesh, 7 to West Bengal and 11 to Nepal. On the directives of the Delhi High Court, steps have been taken for their rehabilitation/repatriation, in consultation with respective Governments.

(d) The Government has formulated a National Plan of Action to combat trafficking and commercial sexual exploitation of women and children with the objective of reintegrating women and child victims of prostitution in society through strategies that cover prevention, legislation and law enforcement, provision of basic services to the victims of prostitution, rescue and rehabilitation awareness generation and social mobilization. The progress of implementation of the Plan of Action is